

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 04/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL)
V/s.

...Appellant

AERA & Anr. (MCA)

.... Respondents

Appearances :

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Sakya Singha Chaudhari, Mr. Gautam Chawla, Mr. Shantanu Singh and Mr. Ashwani Chawla, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA.

Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER
08th August, 2013

Heard the matter in part as time is insufficient due to other pre-fixed matters. Put up for hearing on **05th September, 2013** alongwith other connected matters.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

IA No.27/2013 in

APPEAL No. /2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

**Hon'ble Mr. Justice V.S. Sirpurkar
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

**Hon'ble Mrs. Pravin Tripathi
Member**

In the matter of :

International Air Transport Association (IATA)

...Appellant

V/s.

AERA & Ors. (MIAL/AAI/MCA)

.... Respondents

Appearances :

Mr. Nishant Menon with Mr. Piyush Gupta & Mr. Prince Pawaiya,
Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik & Ms.
Rameeza Hakeem, Advocates for AERA.

Mr. Sakya Singha Chaudhari and Mr. Gautam Chawla, Advocates for
MIAL.

Ms. Rameeza Hakeem with Ms. Priyadarshi Gopal, Advocates for AAI

Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER
08th August, 2013

The counsel for the appellant wants to file a fresh affidavit in support of his application for condonation of reply. Permitted. Four weeks time is granted for filing the same.

List the matter for hearing on **19th September, 2013.**

**(Justice V.S. Sirpurkar)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 08/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 01.02.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Airline Operators Committee, Chennai
V/s.

...Appellant

AERA & Ors. (AAI/DGCA/MCA)

.... Respondents

Appearances : Ms. Neelam Rathore with Ms. Sarika Gandhi, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik & Ms. Rameeza Hakeem, Advocates for AERA

Ms. Rameeza Hakeem with Ms. Priyadarshi Gopal, Advocates for AAI

Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER
08th August, 2013

The learned Counsels appearing for AERA as well as AAI seek further time for filing their replies. Three weeks time is granted for filing of reply and one week time is granted thereafter for filing rejoinder, if any.

List the matter for hearing on **26th September, 2013**.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 06/2012

(with I.A. No. 10 of 2012 & 15/2013)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines (FIA)

...Appellant

V/s.

AERA & Anr. (DIAL)

.... Respondents

Appearance:

Mr. Ramji Srinivasan, Senior Advocate with Ms. Poonam Verma, Ms. Divya Chaturvedi and Mr. Kunal Singh, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik & Ms. Rameeza Hakeem, Advocates for AERA.

Mr. C.S. Vaidyanathan, Sr. Advocate with Mr. Gopal Jain and Mr. Ankur Sood, Advocates for DIAL

Ms. Anjana Gosain, Advocate for UOI(MCA)

Ms. Rameeza Hakeem with Ms. Priyadarshi Gopal, Advocates for AAI.

ORDER
08th August, 2013

List alongwith connected matters for hearing on **12th September, 2013.**

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 11/2012

(with I.As. No.11 & 21 of 2012)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

**Hon'ble Mr. Justice V.S. Sirpurkar
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

**Hon'ble Mrs. Pravin Tripathi
Member**

In the matter of :

Lufthansa German Airlines & Ors.

...Appellants

Vs.

AERA & Anr. (DIAL)

.... Respondents

Appearances :

Mr. C.M. Shroff with Ms. Anusha Jacob and Mr. Abhishek Singh,
Advocates for the Appellants.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik & Ms.
Rameeza Hakeem, Advocates for AERA

Ms. Anjana Gosain, Advocate for UOI(MCA)

Ms. Rameeza Hakeem with Ms. Priyadarshi Gopal, Advocates for
AAI.

Mr. Gopal Jain with Mr. Ankur Sood, Advocates for DIAL.

ORDER
08th August, 2013

List alongwith connected matters for hearing on **12th September, 2013.**

**(Justice V.S. Sirpurkar)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 10/2012
with I.A. No.14 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Delhi International Airport Pvt. Ltd. (DIAL)

...Appellant

V/s.

AERA & Ors.

.... Respondents

Appearances :

Mr. C.S. Vaidyanathan, Sr. Advocate with Mr. Gopal Jain and Mr. Ankur Sood, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik & Ms. Rameeza Hakeem, Advocates for AERA.

Mr. Ramji Srinivasan, Senior Advocate with Ms. Poonam Verma, Ms. Divya Chaturvedi and Mr. Kunal Singh, Advocates for Respondent No.2 (FIA)

Ms. Anjana Gosain, Advocate for UOI(MCA)

Ms. Rameeza Hakeem with Ms. Priyadarshi Gopal, Advocates for AAI.

ORDER
08th August, 2013

List alongwith connected matters for hearing on **12th September, 2013.**

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 12/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

**International Air Transport
Association (India) Pvt. Ltd. (IATA)**

...Appellant

V/s.

AERA & Anr. (DIAL)

.... Respondents

Appearance: Mr. Nishant Menon with Mr. Piyush Gupta and Mr. Prince Pawaiya,
Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik & Ms.
Rameeza Hakeem, Advocates for AERA.

Mr. Gopal Jain with Mr. Ankur Sood, Advocates for DIAL

Ms. Anjana Gosain, Advocate for UOI(MCA)

Ms. Rameeza Hakeem with Ms. Priyadarshi Gopal, Advocates for
AAI.

ORDER

08th August, 2013

List alongwith connected matters for hearing on **12th September,**
2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 07/2013

with I.A. No. 11 of 2013 (for stay) and IA.No.29 of 2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 10.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

**Hon'ble Mr. Justice V.S. Sirpurkar
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

**Hon'ble Mrs. Pravin Tripathi
Member**

In the matter of :

**Express Industry Council of India
V/s.**

...Appellant

AERA & Ors. (Esquire Express/MCA)

.... Respondents

Appearances :

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Ranjit Walia & Ms. Renuka Singh, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik & Ms. Rameeza Hakeem, Advocates for AERA

Mr. V. Lakshmi Kumaran with Mr. Avinash Menon, Mr. T. Sundar Ramanathan & Mr. Prashant Shivadas, Advocates for R-2

Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER
08th August, 2013

At the request of the learned counsel appearing for AERA, the matter is adjourned for hearing on **26th August, 2013**.

**(Justice V.S. Sirpurkar)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**